

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No(s).18775-18779/2026

[Arising out of impugned final judgment and order dated 21-09-2026 in WP No. 22184/2026 21-09-2026 in WP No. 23448/2026 21-09-2026 in CRLP No. 11992/2026 21-09-2026 in CRLP No. 11362/2026 21-09-2026 in CRLP No. 11874/2026 passed by the High Court of Karnataka at Bengaluru]

THE STATE OF KARNATAKA

Petitioner(s)

VERSUS

RAJ MOHAMMED & ORS.

Respondent(s)

IA No. 302785/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 302788/2026 - EXEMPTION FROM FILING O.T.

Date : 01-10-2026 This matter was called on for hearing today.

CORAM HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Sidharth Luthra, Sr. Adv.
Mr. Nishnath Patil, A.A.G.
Mr. Sanchit Garga- 2748, AOR
Mr. Arijit Dey, Adv.
Mr. Bhanu Pratap Singh, Adv.
Mr. Danish Faraz Khan, Adv.
Mr. Pranshu Dwivedi, Adv.

For Respondent(s) : Mr. K. Parmeshwar, Sr. Adv. (For R-14)
Mr. Sudhanshu Prakash, AOR
Mr. Prasad Hegde, Adv.
Mr. Anisha Agarwal, Adv.
Mr. Abhyudaya Deshmanya, Adv.
Mr. Eeshan Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Having regard to the facts of the case, the High Court by the impugned order has constituted a Special Investigation Team (SIT) to investigate into the subject matter of Crime Nos.78 of 2026 and 89 of 2026.

2. The State has filed this petition primarily on the ground that investigation of the aforesaid cases was nearing completion and there were no specific allegations against the Investigating Agency warranting transfer of the investigation of the subject cases. Besides, they have objection to the direction contained in paragraph 34 (ii) which requires the SIT to undertake a *de novo* investigation.

3. It has been submitted that there was no need for a *de novo* investigation, particularly when there were no allegations of *mala fide* against the investigating agency.

4. In addition to above, the State has objection to some of the members of the SIT constituted by the High Court.

5. Issue notice, returnable on 12.10.2026.

6. Mr. Sudhanshu Prakash, Advocate accepts notice on behalf of second respondent.

7. In the meantime, the direction as found in paragraphs 34(i) and 34(ii) of the impugned order shall remain stayed.

8. By the next date, the State (petitioner) shall submit in a sealed cover objection, if any, against the members of the SIT constituted by the High Court. They may also suggest alternative names for the SIT.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)